

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s Mobisoft Technology India Private Limited

RELEVANT PARTICULARS

| | | |
|-----|---|--|
| 1. | Name of corporate debtor | M/s Mobisoft Technology India Private Limited |
| 2. | Date of incorporation of corporate debtor | 11 th April, 2011 |
| 3. | Authority under which corporate debtor is incorporated / registered | Registrar of Company - Mumbai |
| 4. | Corporate Identity Number / Limited Liability Identification Number of corporate debtor | U74900MH2011PTC216001 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Office No.14, 3rd Floor, Sai Chambers Premises Owners Co-op H.S.Ltd., Plot No-44, Sector-11 CBD Belapur, Navi Mumbai Thane - 400614 Maharashtra |
| 6. | Insolvency commencement date in respect of corporate debtor | NCLT Order Date 06.05.2019 Communication to IRP 24.05.2019 CIRP Commencement Considered 24.05.2019 |
| 7. | Estimated date of closure of insolvency resolution process | |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Name: Mr. Rajendrakumar Indarchand Jain Reg. No.- IBBI/PA-001/IP-P00232/2017-18/ 10461 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the board | Address - B - 701, Geetanjali bldg. No 29, Kher Nagar, Bandra(E), Mumbai- 400051 Email - rjainip@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional, if different from those given at sl. no.9. | Address - Flat No. B - 701, Geetanjali, Kher Nagar, Bandra(E), Mumbai- 400051 Email - ipjain.mobisoft@gmail.com |
| 11. | Last Date for submission of claims | 09 th June, 2019 |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against **M/s Mobisoft Technology India Private Limited** on **06th May, 2019**.

The creditors of **M/s Mobisoft Technology India Private Limited** are hereby called upon to submit a proof of their claims on or before **09th June, 2019** to the interim resolution professional at the address mentioned against item 9 and 10

"The financial creditors shall submit their proof of claims in Form C by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means in Forms B or D or E or F as applicable. The above mentioned Forms can be downloaded from the website www.ibbi.gov.in * Submission of false or misleading proofs of claim shall attract penalties.

Place : MUMBAI
Date : 25.05.2019

Sd/-
(RajendraKumar Indarchand Jain)
Interim Resolution Professional